

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

Minutes of the Norms Committee-II Meeting No. 23/09 held on 09.09.2008.

The Meeting No. 23/09 of Norms Committee-II was held on 09.09.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Sh. B. D. Ghosh, Jt. IA	M/o Steel
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K. K. Funda, Asst. Director	DC(SSl)
5.	Shri Shayam Sunder, DDG	DGFT
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/23/81-ALC2/2008	Party Name: LOTUS POWERGEAR PLTD.,	Meet No/Date: 23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File : 01/81/050/00335/AM09/	RLA File : 07/24/040/00272/AM09/	Lic.No/Date: 0710059147 18.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

2	Case No.:2/23/81-ALC2/2008	Party Name: EFD INDUCTION LIMITED,	Meet No/Date: 23/81-ALC2/2008 09.09.2008	Status: Case Added
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	HQ File :01/81/050/00336/AM09/	RLA File :07/24/040/00235/AM09/	Lic.No/Date:0710059149 18.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

3	Case No.:3/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00337/AM09/	RLA File :07/24/040/00236/AM09/	Lic.No/Date:0710059150 18.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

4	Case No.:4/23/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00338/AM09/	RLA File :07/21/040/00498/AM09/	Lic.No/Date:0710059154 18.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

5	Case No.:5/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00339/AM09/	RLA File :07/24/040/00239/AM09/	Lic.No/Date:0710059202 19.08.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.

6	Case No.: 7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

7	Case No.: 8/23/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00342/AM09/	RLA File :07/24/040/00265/AM09/	Lic.No/Date:0710059262 21.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

8	Case No.: 9/23/81-ALC2/2008	Party Name:S.V. KARANTH TECHNO SYSTEMS	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00343/AM09/	RLA File :07/24/040/00276/AM09/	Lic.No/Date:0710059267 21.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

9	Case No.: 10/23/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00344/AM09/	RLA File :07/24/040/00282/AM09/	Lic.No/Date:0710059286 21.08.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.

10	Case No.: 11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

11	Case No.: 6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

12	Case No.: 12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

13	Case No.: 13/23/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00347/AM09/	RLA File :04/24/040/00131/AM09/	Lic.No/Date:0410098141 22.08.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.

14	Case No.: 14/23/81-ALC2/2008	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00348/AM09/	RLA File :07/24/040/00890/AM08/	Lic.No/Date:0710059293 25.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

15	Case No.: 15/23/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00349/AM09/	RLA File :34/24/040/00089/AM09/	Lic.No/Date:3410022150 25.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

16	Case No.: 16/23/81-ALC2/2008	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00350/AM09/	RLA File :07/24/040/00264/AM09/	Lic.No/Date:0710059304 26.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

17	Case No.: 17/23/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
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	HQ File :01/81/050/00351/AM09/	RLA File :34/24/040/00093/AM09/	Lic.No/Date:3410022173 26.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			
18	Case No.:18/23/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00352/AM09/	RLA File :07/24/040/00277/AM09/	Lic.No/Date:0710059308 26.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			
19	Case No.:19/23/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00353/AM09/	RLA File :05/24/040/00348/AM09/	Lic.No/Date:0510226314 27.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			
20	Case No.:20/23/81-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00354/AM09/	RLA File :03/94/040/00495/AM09/	Lic.No/Date:0310484062 27.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			
21	Case No.:21/23/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added

	HQ File :01/81/050/00355/AM09/	RLA File :07/21/040/00548/AM09/	Lic.No/Date:0710059321 27.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

22	Case No.:22/23/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00356/AM09/	RLA File :32/24/040/00022/AM09/	Lic.No/Date:3210038649 27.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

23	Case No.:23/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00357/AM09/	RLA File :09/24/040/00616/AM08/	Lic.No/Date:0910035161 28.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

24	Case No.:24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

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25	Case No.:25/23/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00359/AM09/	RLA File :05/24/040/00986/AM08/	Lic.No/Date:0510226406 28.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

26	Case No.:26/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00360/AM09/	RLA File :09/24/040/00134/AM09/	Lic.No/Date:0910035164 28.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

27	Case No.:27/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00361/AM09/	RLA File :09/24/040/00132/AM09/	Lic.No/Date:0910035165 28.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

28	Case No.:28/23/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00362/AM09/	RLA File :06/24/040/00022/AM09/	Lic.No/Date:0610014072 28.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

29	Case No.:29/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00363/AM09/	RLA File :03/95/040/00480/AM09/	Lic.No/Date:0310484417 29.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

30	Case No.:30/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00364/AM09/	RLA File :03/95/040/00448/AM09/	Lic.No/Date:0310484438 29.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. From the list of import items it appears that items have been sought by the exporter on net to net basis. If this is the case then RA is requested to withdraw this case from NC and communicate the decision to NC. The case stands deferred and to be relisted on 29.10.2008.			

31	Case No.:31/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00365/AM09/	RLA File :03/95/040/00503/AM09/	Lic.No/Date:0310484506 29.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

32	Case No.:32/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status:Case Added
	HQ File :01/81/050/00366/AM09/	RLA File :03/95/040/00501/AM09/	Lic.No/Date:0310484510 29.08.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.

33	Case No.: 33/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00367/AM09/	RLA File :03/95/040/00502/AM09/	Lic.No/Date:0310484556 29.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

34	Case No.: 34/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2008 09.09.2008	Status: Case Added
	HQ File :01/81/050/00368/AM09/	RLA File :03/95/040/00500/AM09/	Lic.No/Date:0310484561 29.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

PART –AR-FRESH

Case No.AR -26	M/s U.M.Cables Ltd. Kolkata
Meeting No.23/81	F.No. 01/81/162/1040/AM08/DES-II
Dated: 09-09-2008	Advance Licence No 0210105523 dt 26-10-2007
	RLA F.No. 02/24/40/209/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 23/81 held on 09.09.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 29.10.2008.

Case No.	Revision of DEPB rates
Meeting No.23/81	
Dated: 09-09-2008	

Decision : The revised DEPB rates worked out on the basis of changes in custom duty made in the Budget 2007 and 2008 were placed before the Joint Committee of DES-I and II for Engineering and Electrical products. The committee was also informed that the revised calculations have been made using the existing data of value addition and weightage of individual inputs in an export product. The committee took note of the revised calculation and decided to forward the same to DEPB committee for further necessary action at their end. It was also agreed that if any of the members of the committee have any comments on the revised rates, this may be forwarded to this NC or to the DEPB committee with in seven days. Increase in DEPB rates wide PN 17 dated 12.07.2007 have not been taken into account by the NC. Value cap of the products also remains same and there is no revision.